IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI SPECIAL BENCH : NEW DELHI (COURT-I)

(IB)-323(PB)-2017

In the matter of:

Jaspreet Singh Chandok

Vs.

Iyogi Technical Services (P) Limited

....PETITIONER

.. RESPONDENT

SECTION:

Under Section 9 of IBC Code, 2016

Order delivered on 12.10.2017

Coram:

R. VARADHARAJAN,

Hon'ble Member (Judicial)

DEEPA KRISHAN

Hon'ble Member (Technical)

For the Petitioner /applicant

: Mr. Shrey Dambhare, Advocate

Mr. Anit Goel, Advocate

For the Respondent/Corporate Debtor: Mr. Nakul Jain, Advocate

Mr.ySarat Chandra, Advocate

ORDER

Learned Counsel for the petitioner is present. Ld. Counsel for the Corporate Debtor points out that an order was passed on 24.5.2017 by the Hon'ble Principal Bench in CP No.(IB)-85/PB/2017 and in the said order in view of winding up proceedings pending, it was directed that file to be transferred to Hon'ble High Court of Delhi from which the file in the first place has been transferred to this Tribunal.

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However, Counsel for the Petitioner seeks some time to go through the said order. Taking into consideration the representation made by the Ld. Counsel for the petitioner, a week's time is granted.

Post the matter on 23.10.2017.

(DEEPA KRISHAN)

MEMBER (TECHNICAL)

(Ř. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 12.10.2017